

12.00 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) I would like to make an announcement regarding the discussion on the Demands for Grants relating to the Ministry of Agriculture and Irrigation. Normally the discussion should be over by 4 O'clock tomorrow. Yesterday, only three speakers could speak. From my party I have supplied a list of 32 Members today and I have got a supplementary list of 50 Members. I have discussed this with the leaders of the Opposition who were there and it was agreed that we could sit upto 7.30 p.m. today.

MR SPEAKER I think, it is the pleasure of the House that we may sit upto 7.30 today.

12.02 hrs

PAPERS LAID ON THE TABLE

MR SPEAKER Now papers to be laid on the Table.

Dr V A Seyid Muhammad

THE DEPUTY MINISTER IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) He is not present. May I have the permission to lay the papers on his behalf?

MR SPEAKER No.

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISE RULES, AND DELHI SALES TAX ACT

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G S R 583 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum.
- (ii) G S R 584 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum.
- (iii) G S R 585 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum.
- (iv) G S R 586 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum. [Placed in Library See No LT-10767/76]

(2) A copy of Notification No G S R 587, (Hindi and English versions) published in Gazette of India dated the 24th April 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum [Placed in Library See No LT-10768/76]

(3) A copy of the Delhi Sales Tax (Third Amendment) Rules 1976 (Hindi and English versions) published in Notification No F 4/25/76-Fin (G) in Delhi Gazette dated the 24th April 1976, under section 72 of the Delhi Sales Tax Act, 1975 [Placed in Library See No LT-10769/76]

REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION AND TWO STATEMENTS

SHRI BEDABRATA BARUA I beg to lay on the Table—

(1) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969 —

- (i) Report under section 22(3)(b) of the said Act in the case of M/s. Ballarpur Paper and

Siraw Board Mills Limited,
New Delhi and the Order dated
the 28th February, 1976 of
the Central Government thereon.

- (ii) Report under section 22(3)(b)
of the said Act in the case of
M/s. Rallis India Limited,
Bombay and the Order dated
the 9th February, 1976 of the
Central Government thereon.

(2) Two statements explaining the
reasons for not laying simultaneously
the Hindi versions of the Reports and
Orders of the Government thereon men-
tioned above.

[Placed in Library. See No. LT-
10770/76].

RAILWAYS RED. TARIFF (FOURTH AM-
ENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
BUTA SINGH): I beg to lay on the
Table a copy of the Railways Red Tariff
(Fourth Amendment) Rules, 1976
(Hindi and English versions) publish-
ed in Notification No. G.S.R. 601 in Ga-
zette of India dated the 24th April,
1976, issued under section 47 of the
Indian Railways Act, 1890 [Placed
in Library. See No. LT-10771/76].

12.04 hrs.

ADDITIONAL EMOLUMENTS (COM-
PULSORY DEPOSIT) AMENDMENT
BILL*

THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM): Sir, I beg
to move for leave to introduce a Bill to
amend the Additional Emoluments
(Compulsory Deposit) Act, 1974.

MR. SPEAKER: Motion moved:

"That leave be granted to intro-
duce a Bill to amend the Additional

Emoluments (Compulsory Deposit)
Act, 1974."

SHRI S. M. BANERJEE (Kanpur, :
Mr. Speaker, Sir, I rise to oppose the
Additional Emoluments (Compulsory
Deposit) Amendment Bill, 1976. If you
kindly read the Statement of Objects
and Reasons, it says:

"The Additional Emoluments
(Compulsory Deposit) Act, 1974, is
one of the legislative measures which
was enacted with a view to protect-
ing the real incomes of industrial
workers and salaried employees who
were worst hit by the rise in prices.
It provided, amongst others, for the
impounding of one-half of the in-
crease in dearness allowance. The
objective of arresting the price spiral
has been substantially achieved ..."

"But the need for controlling the
expansion in money supply to consoli-
date the gains towards stability con-
tinues. The Bill, therefore, proposes
that the period for deductions of ad-
ditional dearness allowance, which
is due to cease on the 6th day of July,
1976, should be continued for one
year more...."

And then it says:

"While the additional dearness al-
lowance deducted upto June 1976 will
be repaid in the manner provided in
the Act, the deductions made from
July 1976 will be repaid in five equal
annual instalments by crediting each
such instalment to the provident
fund account of the employee ..."

We were told in this House that this
measure was taken to arrest the prices
and to contain the inflation which was
prevailing in the country. The prices
have no doubt not increased. In cer-
tain items, the prices have come down;
(Interruptions) but since the month of
April 1976, the prices of all the commo-
dities have arisen. I would request the

*Published in Gazette of India Extraordinary, Part II, Section 2,
dated the 4th May, 1976.